GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO. 1450
TO BE ANSWERED ON 10/12/2021

PENDENCY OF COMPLAINTS WITH PMFBY

1450. SHRI MALLIKARJUN KHARGE:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the number of complaints pending with the State-level Grievance Redressal Committees for the Pradhan Mantri Fasal Bima (PMFBY) Yojana, State-wise;

(b) the number of complaints which have been resolved by the Committees in the current year;

(c) whether steps have been taken to increase awareness among farmers about the working of the Grievance Redressal Committees;

(d) if so, the details thereof; and

(e) the number of States yet to notify the District and State level Grievance Redressal Committees, the details thereof?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE
(SHRI NARENDRA SINGH TOMAR)

(a) & (b) : The implementing State /UT Governments under Pradhan Mantri Fasal Bima Yojana (PMFBY) are required to notify the Block Level/District Level/State Level Grievance Redressal Committees and dispose of the grievances as per the procedure given in the revised/revamped Operational Guidelines of the scheme. As the matter is examined and disposed of at the State level, all the information relating to complaints pending and disposed remains with the concerned State Governments.

(c) & (d) : Government has taken several steps to create substantial awareness about the scheme including grievance redressal mechanism amongst beneficiaries so that they can raise their complaints at appropriate level under the scheme. The Government has made provision to ensure availability of adequate funds for awareness of PMFBY. The revised Operational Guidelines for PMFBY which came into effect from 1st October 2018 have inter-alia provided that the insurance companies should compulsorily spend atleast 0.5% of

the total gross premium collected by them for Information, Education and Communication (IEC) activities. Further, the Government has actively supported the awareness activities being carried out by the States, implementing Insurance Companies, financial institutions, and CSC network to disseminate key features including grievance redressal mechanism of the scheme amongst farmers and members of Panchayati Raj Institutions (PRIs).

The Notification on the Grievance Redressal Committees (GRCs) is published through electronic and print media and circulated as well as displayed in vicinity for the information of the farmers and other stakeholders. Copies of GRC Notification are displayed in the Notice Boards of implementing Departments, concerned Financial Institutions, Panchayati Raj Institutions, Common Service Centres and Insurance Companies as well.

(e) : 21 PMFBY implementing State/UTs have constituted and notified GRCs and 6 States/UTs are yet to constitute the GRCs. State-wise details are **Annexed**.

Annexure

Status of Grievance Redressal Committees for PMFBY in States/UTs as on July 2021

Sl. No:	Name of the Sate / UT	SGRC	DGRC
1.	Andhra Pradesh	YES	YES
2.	Andaman & Nicobar Islands	NO	NO
3.	Assam	YES	YES
4	Bihar*	NO	NO
5.	Chhattisgarh	YES	YES
6.	Goa	YES	NO
7.	Gujarat	YES	YES
8.	Haryana	YES	YES
9.	Himachal Pradesh	YES	NOTIFIED IN SOME DISTRICTS
10.	Jammu & Kashmir	NO	NO
11.	Jharkhand	YES	YES
12.	Karnataka	YES	YES
13.	Kerala	YES	NO
14.	Madhya Pradesh	YES	YES
15.	Maharashtra	YES	YES
16.	Manipur	NO	NO
17.	Meghalaya	YES	YES
18.	Odisha	YES	YES
19.	Puducherry	NO	YES
20.	Rajasthan	YES	YES
21.	Sikkim	NO	NO
22.	Tamil Nadu	YES	YES
23.	Telangana	YES	YES
24.	Tripura	YES	YES
25.	Uttarakhand	YES	YES
26.	Uttar Pradesh	YES	YES
27.	West Bengal*	NO	NO

* Note implementing PMFBYat present

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